

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3967 of 2020**

Upendra Bhuiyan @ Upendra Kumar **Petitioner**
Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Sheo Kumar Singh, Advocate
For the State : Mr. A.K. Tiwari, A.P.P.

02/27.07.2020 Heard Mr. Sheo Kumar Singh, learned counsel for the petitioner and Mr. A.K. Tiwari, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Sadar (Satbarwa) P.S. Case No. 19/2020, corresponding to Special POCSO Case No. 11/2020.

The petitioner is alleged to have committed rape upon the informant on several occasions. The age of the victim has been assessed to be between 15-16 years.

Although learned counsel for the petitioner has stated that the petitioner has been falsely implicated due to demand of return of loan but in view of the nature of allegations coupled with the age of the victim, I am not inclined to grant bail to the petitioner. The same is hereby rejected.

(R. Mukhopadhyay, J.)